



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

25/06/2019

O.A./260/413/2019

S K BISWAL  
-V/S-  
M/O RAILWAYS

ITEM NO:17

FOR APPLICANTS(S) Adv. : Mr.P.K.Chand

FOR RESPONDENTS(S) Adv.: Mr.T.Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard the learned counsel for the applicant. Mr.T.Rath, learned counsel appeared for the respondents. Registry is directed to reflect the name of Mr.T.Rath in the cause list in future.</p>
	<p>Applicant's grievance is that he has been transferred from Talcher to NTPC Railway Station prematurely before completion of tenure of four years as Station in-Charge, Talcher. Learned counsel for the respondents submitted that although he was kept in charge of Station in-charge, Talcher, now he has been posted on regular posting as SS, NTPC Railway Station. However, a representation dated 12.6.2019 (Annexure A/4) of the applicant is pending with the competent authority</p>

With the consent of the learned counsels for

both parties, the OA is disposed of at this stage with a direction to the respondent No.3/competent authority to consider and dispose of the representation dated 12.6.23019 (Annexure A/4) of the applicant as per the extant policy of the respondents within a period of one month from the date of receipt of the copy of this order and communicate the decision to the applicant. Till the disposal of the said representation status quo of the applicant as on date in respect of his posting shall be maintained.

It is made clear that no opinion is expressed on the merit of the case.

The OA is accordingly disposed of. No order is passed as to costs.

Copy of this order be supplied to both the learned counsels.

( GOKUL CHANDRA PATI)  
MEMBER (A)

I.Nath